

Delinking of General Managers' and Managing Director General Insurance Companies

6058. SHRI KISHORE LAL Will the Minister of FINANCE be pleased to state

(a) whether it is a fact that it was decided that the General Managers and the Managing Directors of the now merged General Insurance Companies be delinked from their original companies and

(b) if so how many have been transferred and what are the reasons for not transferring the other General Managers and the Chairman cum- Managing Directors?

THE MINISTER OF FINANCE (SHRI H M PATEL) (a) No Sir

(b) Does not arise

Production based Control of Central Excise

6059 SHRI PIUS FIRKEY Will the Minister of FINANCE be pleased to state

(a) whether Production Based Control of Central Excise in the self removal procedure units has proved a failure because big units having three shift production, Central Excise Staff have no check on production but to ditto the figures given by the factories,

(b) whether there is no proper distribution of work as in so many cases one officer has to control 10 to 30 units at a time,

(c) whether after a start from 1st February, 1978 any improvement has come to notice in revenue by the Government and if not, the criteria of this type of expensive system, and

(d) what action Government propose to take in the matter and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGRAWAL) (a) The production based pattern of control,

which does not deviate from the essentials of the Self Removal Procedure having been introduced with effect from 1-2-1978, it is too early to make an assessment about its working. It is, however, not correct that the figures of production given by bigger units are accepted by Central Excise Officers without proper verification and checks

(b) Deployment of Central Excise staff is based on various considerations like the revenue yield from the units, the number of shifts worked, the concentration or dispersal of the units, the man-power available and other relevant factors. In the case of smaller units a number of these would necessarily have to be grouped together and placed under the charge of a single officer. According to the information available it is the exception rather than the rule for an Inspector to have charge of more than 10 units and in such cases all or most of the units would be ones yielding low revenue. Further Government are in the process of recruiting additional staff to implement the revised pattern of control, and thus will progressively provide for more concentrated control.

(c) Complete figures of revenue realisation during the month of February, 1978 have not yet become available. In any case, the revenue figures for a single month can hardly form the basis for a judgement.

(d) The working of the Scheme is being kept under review with a view to making whatever modifications might be found necessary in the light of experience.

Appointment of Air Hostesses against Reserved Vacancies during last year

6060 SHRI R. L. KUREEL Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state

(a) whether it is a fact that some vacancies of Air Hostesses were reserved for Scheduled Castes/Scheduled Tribes last year,